

& Cosmetics Rules do not lay down specific time limit for testing and reporting of sample drawn. However, samples drawn are analysed before the date of expiry, if any, and then reported. Information regarding name

of the medicines, Sera and Vaccines withdrawn from the market, names of the manufacturer etc. whose licences are suspended by State Drugs Controllers etc. is not available with the Government.

#### Statement

*Samples tested etc. by Central Drugs Lab., Calcutta during the last 3 years.*

Year	Total No. of Samples tested	No. of samples Declared Sub-standard
1983-84 . . . . .	4652	749 (16.10%)
1984-85 . . . . .	4433	584 (13.39%)
1985-86 . . . . .	3892	644 (65.54%)

#### Departmental promotions in the Unani System of I.S.M. Division

2442. SHRI RASHEED MASOOD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any departmental promotions have been made from amongst the officials in the Unani system of I.S.M. Division in the ministry; and

(b) if so, whether appointment of the officials have been made, and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b) On the recommendation of the Departmental Promotion Committee, the Research Assistant (Unani) working in ISM Division was appointed as Research Officer (Unani) against the vacant post in Pharmacopoeial Laboratory for Indian Medicine, Ghaziabad which is under the Ministry of Health and Family Welfare. However, the person concerned did not join the post of Research Officer (Unani) at Ghaziabad inspite of granting him extension of time several times for joining the post in that Laboratory.

#### Misuse of Loan Licensing Facilities in Drug Manufacturing

2443. SHRI RAJNI RANJAN SAHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what are the names of the drug manufacturing companies having their own manufacturing facilities and testing laboratories which have obtained loan licences in favour of Small Scale Units in the State of Maharashtra, Gujarat and Andhra Pradesh, who do not possess complete testing laboratories;

(b) the name of each brand of formulation alongwith composition of each;

(c) whether it is a fact that these companies are misusing the loan licensing system; and

(d) what was the reason for granting loan licences to these companies which possess their own manufacturing units?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (d) Under the provisions of the Drugs and Cosmetics Act drug manufacturing licences are issued by the State